

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**CM-16699-CII-2019 in FAO-6734-2017 (O&M)**

Manager Food Corporation of India Ltd.

..... Appellants

V/s

Jitender Kumar and Anr.

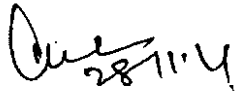
..... Respondents


Respondents:-

**Respondent No. 1:- Jitender Kumar S/o Bhiram Singh,  
R/o Village Badoli, Distt. Shamli (UP) now R/o Village Manglora,  
Distt. Karnal.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **22.04.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on  
28<sup>th</sup> November 2019.

  
28/11/19  
Superintendent (Judl.),  
For Registrar (Judicial)

  
28/11/19